THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.460/2020 in Interlocutory Application No.___/2020 (for recall of order) In Company Appeal (AT) (Insolvency) No.1289 of 2019

In the matter of:

Meka Dredging Company Pvt. Ltd. Appellant
Versus
Sapura Engineering & Construction (India) Pvt. Ltd. Respondent
Appearance: Ms. Shruti Pandey, Advocate the Appellant.

30.01.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Interlocutory Application (for recall of order) on 09.01.2020 and the Office after scrutiny of the same on 09.01.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 21.01.2020. The Appellant re-filed the Interlocutory Application (for recall of order) on 27.01.2020. It is stated in the Interlocutory Application (IA) that on the date of re-filing the Appellant was informed that an application for condonation of delay in re-filing is required, which took some time. Hence, there is delay of seven days in re-filing the IA (for recall of order), so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the IA (for recall of order) is hereby condoned.

5. List the matter before the Hon'ble Bench.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar